

(d) Export commitments during 1965 are for 2.18 lakh tonnes.

ENFORCEMENT OF FOOD REGULATORY MEASURES

483. SHRI N. SRI RAMA REDDY : Will the Minister of FOOD AND AGRICULTURE be pleased to state whether any State or States have failed to enforce all the regulatory measures that the Centre desired them to take from time to time to control the food situation?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN) : Almost all the State Governments have complied with Centre's direction on important regulatory measures, like fixation of maximum prices of rice and paddy, licensing control on foodgrain trade, declaration of stocks held beyond specified limits, etc. Deviations if any found are taken up from time to time with the State Government concerned for corrective action.

AMENDMENT OF PL-480 AGREEMENT

484. SHRI K. C. BAGHEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the ninth PL-480 Agreement was amended by Government recently; and

(b) if so, the details of the amendment made to the Agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN) : (a) Yes, Sir.

(b) The additional allocations provided in the amendment were as follows :—

Commodity	Dollars Value Million	Estimated quantity (Metric Tons)
Rice	6.1	50,000
Inedible tallow	9.9	50,000
Corn (i.e. maize for starch industry)	7.7	130,000
Ocean transportation	4.7	—
TOTAL	28.4	

FUNDS FOR BRIDGES OF INTER-STATE IMPORTANCE

485. THAKUR BHANU PRATAP SINGH : Will the Minister of TRANSPORT be pleased to state :

(a) whether it is a fact that Government provide funds outside the Five Year Plan for the construction of bridges of inter-State importance; and

(b) if so, whether any such funds have been provided for Madhya Pradesh?

THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR) : (a) and (b) Normally all roads in States (other than National Highways) including bridges on such roads, whether of interstatal importance or otherwise, are primarily the responsibility of the State Governments concerned. However, sometimes Central grants-in-aid are given to States, depending upon the availability of funds, on receipt of specific requests from them regarding financial assistance for the construction of State roads and bridges of inter-State or economic importance. The Central aid so given is in addition to the provision already included for roads in State Plans. The Government of India have agreed to the provision of a grant-in-aid equal to one-third of the cost, subject to a maximum of Rs. 37 lakhs, for the construction of bridges over the Chambal and Yamuna on the Bind-Etawah inter-State road, the balance of the cost being met by the State Governments concerned from their own resources. Of these two projects, the Chambal bridge would fall on the boundary of Madhya Pradesh and Uttar Pradesh and the Yamuna bridge would lie in Uttar Pradesh.

REVIEWING COMMITTEE ON CLASSIFICATION OF SCHEDULED CASTES

486. THAKUR BHANU PRATAP SINGH : Will the Minister of SOCIAL SECURITY be pleased to state :

(a) whether it is a fact that Government have decided to appoint a reviewing committee to go into the classification of Scheduled Castes; and

(b) if so, what are the terms of reference of the committee?